

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 1**  
**IB-166/(ND)/2021**

**IN THE MATTER OF:**

M/s Crown Steels

Vs.

M/s Zillion Infra Projects Pvt.Ltd.

....**Applicant**

....**Respondent**

**Order under Section 9 of IBC.**

**Order delivered on 12.03.2021**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Applicant

:Dr. M.K. Ghalut

Ms.Lavika Gupta, Adv.

Mr.Varun Jain, Adv.

For the Respondent

:

**ORDER**

Issue Notice as to why the application for initiating the CIRP should not be admitted against the corporate debtor. Process dasti as well as through all modes. For further consideration on 01.04.2021.

**Sd/-**  
**SUMITA PURKAYASTHA**  
**MEMBER (T)**

**Sd/-**  
**DR. DEEPTI MUKESH**  
**MEMBER (J)**

Vaishali – 12.03.2021